

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 101**  
**IB/43/ND/2024**

**IN THE MATTER OF:**

Srei Equipment Finance Limited	...	Applicant
Versus		
Nurit Properties Private Limited	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 31.01.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Arijit Mazumdar, Mr. Shambo Mandy,  
Ms. Anoushka Dey, Advs.

For the Respondent :

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)**

**ORDER**

**IB/43/ND/2024**

This is an application filed under Section 7 of Insolvency & Bankruptcy Code, 2016. We have heard the submissions made by Learned Counsel for the in part. For continuation, let this matter be posted to 07.02.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**